

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-242/2010/ 731/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Rita Kar,  
District & Sessions Judge,  
Kokrajhar.

Dated Guwahati, the 6<sup>th</sup> February, 2020.

Sub:- Earned Leave along with station leave permission.

Ref:- Your letter No.DJK. 1-32/2020/194, dtd. 05.02.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted 15 (fifteen) days earned leave w.e.f. 10.02.2020 to 24.02.2020 along with station leave permission from the morning of 08.02.2020 till the morning of 25.02.2020 (prefixing 08.02.2020 & 09.02.2020), subject to submission of your Leave Admissibility Report from the office of the Accountant General, Assam. Further, you are asked to hand over charge to the Addl. District & Sessions Judge, FTC, Kokrajhar and in his absence to the next senior most Judicial officer at the station before proceeding on earned leave.

Yours faithfully,

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**JOINT REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-242/2010/ 733 732-/A, dated 6.2.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.
2.  The Systems Analyst, Gauhati High Court, Guwahati.

**JOINT REGISTRAR (VIGILANCE)**

*Pd*